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Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 57/2000

New Delhi this the 1st day of May 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

1. Harmeet Singh
HL-18, L-Block,
Jail Road, Hari Nagar,
Delhi-110064.
2. Jagdish Prasad Maheshwari
C-108, Rishi Nagar,
Chawla Colony, Ballabgharh,
Faridabad-121004.
3. Kanshi Ram
453/IX, RK Puram,
New Delhi-110022.
4. RC Sharma
H-39, Sector-XI,
Noida-201301

...Applicants

(By Advocate: Shri G.K. Aggarwal)

Versus

1. Union of India through
Secretary, Ministry of Urban Development
Nirman Bhawan, New Delhi-110011.
2. The Director General (Works)
Central Public Works Department
Nirman Bhawan, New Delhi-110011
3. The Secretary,
Union Public Service Commission
Shahjehan Road, New Delhi-110011
4. BM Singhal
C-11/158, Yamuna Vihar
Delhi-110053.

...Respondents

(By Advocate: Shri Madhav Panikar with
Shri Sohan Lal)

ORDER (Oral)

By Mr. Ashok Agarwal, Chairman


An order of reversion issued on 3.11.99 at
Annexure A-2 is impugned in the present OA. By the
aforesaid order, applicants who have been promoted to
the post of Executive Engineers on adhoc basis have

been reverted in their substantive post of ~~Assistant Substantive post of~~ Assistant Engineers. Shri G.K. Aggarwal, learned advocate appearing in support of the OA has impugned the aforesaid order of reversion on a short ground namely, reversions from adhoc EEs to AEs ought to have been on the principle of 'last adhoc promotee' to 'go first'. However, Applicants who were promoted as adhoc EEs(E) in 1995 were reverted whereas some of those promoted as adhoc EEs(E) in 1998 (in any case after the applicants were promoted) were not reverted and were allowed to continue as adhoc EEs(E).

2. As far as official respondents are concerned, they have in para-12 of their counter averred as under:-

"According to the DOPT instructions OM No. 36011/14/83-Estt(SCT) dated 30th April, 1983 and O.M. No. 36011/14/83-Estt(SCT) dated the 30th September, 1983, the following provision exists for reversion when regular promotions are made. (Annexure.R.II).

When regular promotions are made, all adhoc appointees should be reverted strictly in the reverse order of seniority, the juniormost candidate being reverted first. No special concessions is to be given to SC/ST candidates at the time of such reversion".

3. Contentions raised by the applicants as also the official respondents, we find, are substantially the same. If adhoc appointees who had been appointed as Executive Engineers on adhoc basis later in point of time to the applicants, they should be reverted prior in point of time to the applicants.

Respondents are directed to follow the aforesaid rule mentioned by them in para-12 of their counter, if the same has already been so done.

4. Present OA is accordingly disposed of with the aforesaid directions. No order as to costs.

V.K. Majotra?

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman